

**WRITTEN ANSWERS TO UNSTARRED QUESTIONS****Imposition of anti-dumping duty**

1280. SHRI RAJ BABBAR: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the details of the products on which anti-dumping duty is being imposed by Government;

(b) whether Government has made any review of the imposition of the dumping system;

(c) if so, the details and the outcome thereof;

(d) whether various associations including the Automotive Tyre Manufacturers Association (ATMA), have requested Government to restrict import of cheap products from China and if so, the details thereof and the reaction of Government thereto; and

(e) whether Government has evolved any methodology to simplify the complex anti-dumping system and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) The major product categories on which anti-dumping duties have been levied are Chemicals and Petrochemicals, Pharmaceuticals, Fibers and Yarns, Steel and other Metal Products, Consumer Goods, etc.

(b) and (c) The anti-dumping investigations are conducted by the Designated Authority appointed by the Central Government in exercise of powers conferred by Custom Tariff Act, 1975. The Central Government is empowered to make rules for the purpose of governing anti-dumping investigations. The Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules were notified by the Central Government in 1995 and the same have been amended from time to time. The major amendments of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules are as follows:

- (i) Notification No.15/2011-Customs (N.T.) dated 01.03.2011 – amendments in the provisions concerning Mid Term Review, Sun Set Review etc. under Rule 23 of Anti-dumping Rules and Principles for determination of non-injurious price.
- (ii) Notification No. 86/2011-Customs (N.T.) dated 01.12.2011- amendment in Rule 2(b) of Customs Tariff Rules, 1995 concerning definition of Domestic Industry.

(iii) Notification No. 6/2012-Customs (N.T.) dated 19.01.2012 — concerning determination of amount paid in excess of actual margin of dumping for the purpose of refund of anti-dumping duties paid in excess and determination of circumvention of anti-dumping duty.

(iv) Notification No.5/2012 dated 19.1.2012 regarding Refund of Anti-dumping Duty Rules, 2012.

(d) An application for initiation of investigation was submitted by Automotive Tyre Manufacturers Association (ATMA), concerning imports of certain categories of Tyres from China PR. Due to certain deficiencies in the application, representatives of Automotive Tyre Manufacturers Association were advised to submit revised application. The revised application has been submitted by ATMA on 2.3.2016.

(e) Directorate General of Anti-dumping and Allied Duties (DGAD), under Department of Commerce, issues trade notices from time to time, clarifying anti-dumping procedures.

#### **Employment generated in SEZs**

1281. SHRI K. K. RAGESH: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government has any data about the employment generated in the Special Economic Zones (SEZs) in the country during the last three years;

(b) whether there are any incidents of human rights violations reported in SEZs during the last three years; and

(c) if so, the State-wise details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) The employment generated from Special Economic Zones (SEZs) during the last three years is as under:

Financial Year(s)	Employment* (Persons)
2012-2013	10,74,904
2013-2014	12,83,309
2014-2015	14,42,316

\* calculated on cumulative basis.

(b) No Sir.

(c) Does not arise.